

IN THE HIGH COURT OF JHARKHAND AT RANCHI
First Appeal No.156 of 2016

Md. Rustam Alam --- --- Appellant
Versus
Gulnaz Parvin --- --- Respondent

CORAM: The Hon'ble Mr. Justice Aparesh Kumar Singh
The Hon'ble Mrs. Justice Anubha Rawat Choudhary
Through: Video Conferencing

For the Appellant : Mr. Kamdeo Pandey, Adv.
For the Respondent : Mr. Prashant Kr. Rahul, Adv.

11/08.07.2020 Learned counsel Mr. Kamdeo Pandey for the appellant and Mr. Prashant Kr. Rahul for the respondent wife appear through video conferencing.

Learned Counsel for both the parties agree that an effort can be made for amicable settlement of the matrimonial dispute through mediation instead of adjudication on merits at this stage. Learned counsel for the parties submit that since the parties are not so I.T. friendly and enabled, they may be allowed to avail facilities of the DLSA at their concerned district locations to join mediation online as there are difficulties in movement due to the COVID-19 pandemic.

Accordingly, parties are directed to approach the learned Member Secretary, JHALSA on the following cell/landline number on 15th July 2020 between 10 A.M. to 01 P.M. for seeking an appropriate date and time slot as per their convenience for joining mediation online :

Cell No.- 8986601912

Landline no.- 0651-2482392

On their approaching, learned Member Secretary would fix a suitable date and time slot for commencing mediation online as per the convenience of the parties. Necessary instructions be issued to the Secretary, DLSA, Giridih and the Secretary, DLSA, Latehar to facilitate the appearance of the parties on line in the mediation process from the DLSA offices. Parties are expected to cooperate in the online mediation proceedings and attend each of the sitting. In case the parties are able to arrive at an amicable settlement, terms and conditions thereof be reduced in writing by the learned Mediator, JHALSA and the same be submitted along with the report after four weeks from 15th July 2020.

Let the matter be listed after five weeks along with the report.

(Aparesh Kumar Singh, J.)